

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

19. MA 484/2019 IA 213/2020 - 66 IA 527/2020 - 60(5) IA 484/2020 - 60(5) IA
1447/2024 in C.P. (IB) -166(MB)/2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- IA 1447/2024 Mr Dilip Jagad Liquidator of
Akshata Mercantile Pvt Ltd Vs. Mr Sunil
Bhagwatlal Dalal
IN THE MATTER OF
Sikkim Ferro Alloys Ltd.
V/s
Akshata Mercantile Pvt. Ltd.

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 527 of 2020:- Though Counsel for the Applicant was present but did not mark his appearance in the appearance sheet. Counsel, Mohammed Varawala i/b Rubina Khan appeared for the Respondent no. 11 and 17, and Counsel, Darshita Jain a/w Harsh Moorjani and Vignesh Iyer appeared for the Respondent no. 1. Counsel appearing for the Respondent nos. 11 and 17 states at bar that Registry is not accepting the reply being filed on behalf of the Respondent nos. 11 and 17 due to some technical issues. Therefore, the Registry is directed to accept the reply of the Respondent nos. 11 and 17. It has been pointed out that reply on behalf of the Respondent No. 1 has been filed. No reply has been filed on behalf of the rest of the Respondents nor any body has been present despite service having been effected, therefore, ***Respondent nos. 2 to 10, 12 to 16, 18, and 19*** are proceeded ***ex-parte***. List this Application for the final hearing on **20.08.2024**.

IA 213 of 2020:- Though Counsel for the Applicant was present but did not mark his appearance in the appearance sheet. Counsel, Darshita Jain a/w Harsh Moorjani and Vignesh Iyer appeared for the Respondent. List this Application on **20.08.2024**.

IA 484 of 2020:- Though Counsel for the Applicant was present but did not mark his appearance in the appearance sheet. Counsel, Counsel, Rohit Kalpatri a/w Ajiz M K, and Dhruvad Vaghani appeared for the Respondent no. 4. This Application is filed by the Applicant u/s 43 of the IB Code, 2016. It has been pointed out that replies on behalf of Respondents 1 and 3 have already been filed, rest of the Respondents i.e. Respondent nos. 2, 4, 5 to 9 have not filed their replies though they have been served. Let reply, if any, on behalf of Respondent nos. 2, 4, 5 to 9 be filed by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance, failing which right to file reply shall stand forfeited. No further opportunity shall be granted. List this Application on **20.08.2024**.

IA 484 of 2019:- None present from either side. A perusal of the record reveals that Applicant has not been appearing in the present Application for a long. It appears that Applicant is not interested in prosecuting the present Application any further. Therefore, the last and final opportunity is granted to the Applicant to appear and prosecute the present Application failing which the Application shall be dismissed for non-prosecution. List this matter either for the appearance of the Applicant or for dismissal on **20.08.2024**.

IA 1447 of 2024:- Counsel, Darshita Jain a/w Harsh Moorjani and Vignesh Iyer appeared for the Respondent. List this matter on **20.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)